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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CS(COMM) 616/2021**

WILEY INDIA PRIVATE LTD Plaintiff
Through: Mr. Darpan Wadhwa, Sr.
Advocate with Mr. Sahil Kanuga, Ms.
Shweta Sahu, Mr. Parva Khare and Mr.
Brijhesh Ujjainwal, Advs.

versus

VIKAS GUPTA AND OTHERS Defendants
Through: Mr. Manish Vashisht, Sr.
Advocate with Mr. Rikky Gupta, Ms.
Ananya Singh and Mr. Vanshay Kaul, Advs.
for Defendants 1 to 3
Mr. Rajshekhar Rao, Sr. Advocate with Mr.
Arjun Krishnan, Ms. Krutika and Mr. Areeb,
Advs. for Defendants 4 to 9

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR

% **ORDER**
24.08.2023

CS(COMM) 616/2021, Crl. M.A. 13660/2022 (Section 340 Cr.P.C.), I.A. 15806/2021(Order XXXIX Rules 1 and 2 of the CPC), I.A. 685/2022 (Order VII Rule 11 of the CPC) and I.A. 1826/2022 (Order VII Rule 11 of the CPC)

1. As there are several part-heard matters listed today, this matter is unlikely to be heard today.
2. Accordingly, re-notify on 4 September 2023 for hearing.

C.HARI SHANKAR, J

AUGUST 24, 2023

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